

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 316
IA-428/2024
In
IB-46(ND)/2022

IN THE MATTER OF:

M/s. Bank of Baroda

Vs

M/s. Yogesh Maheshwari

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 95(1) of IBC, 2016

Order delivered on 12.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP : Mr. Abhishek Anand, Mr. Karan Kohli, Advocates.

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)
ORDER

Mr. Abhishek Anand, Learned Counsel appearing for the Resolution Professional seeks time to file rejoinder affidavit. One week time granted.

List the matter on **02.05.2024**.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**